

concerned authorities and since when the matter is pending; and

(c) what steps are being taken to provide these 113 slums with requisite civic amenities under the 20-point programme?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (c) According to the information received from the Government of Maharashtra, there are 149 slums on the lands of the Central Government Departments in Greater Bombay as per the Census carried out upto 1980. In respect of 36 slums, No objection Certificates have been issued by the various Central Government Departments concerned for provision of civic amenities. The Government of Maharashtra has approached the Central Government for issuing "No Objection Certificates" in respect of the rest of the slum pockets. The accepted policy on the matter is that the Government of Maharashtra may go ahead with providing basic amenities in slums located on lands of Central Government Departments except in cases of (i) slums in the vicinity of the runway of Bombay Airport which cause bird menace due to their proximity to the runway (ii) defence lands where vital installations are to be located (iii) hutments within 30 feet of the railway tracks and (iv) lands which are required by the land owning departments for their immediate use.

The matter of issuance of no objection certificate is contingent upon the aforementioned conditions including Central Government departments not requiring the land for their immediate use. It is for the Government of Maharashtra, to pursue the matter of issuance of no objection certificates with the respective Ministries/Deptt, of Central Government.

#### **Issuance of 'No Demand Certificate' in favour of retired Government Employees**

2980. SHRI MOOL CHAND MEENA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware that superannuated Central Government Employees have to face a lot of herassment and formalities, while surrendering/vacating their Government accommodation, at the hands of MCD/NDMC/DESU officials for obtaining 'No Demand Certificate';

(b) if so, what remedial steps are being taken in this regard; and

(c) whether Government propose to streamline the procedure in order to obviate the difficulties and harassment faced by superannuated employees?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No such report has come to the notice of the Government.

(b) and (c) Do not arise.

#### **Dilapidated conditions of streets in Kali Bari, Demi**

2981. SHRI RAM DEO BHANDARI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that streets and service lanes in J and H Blocks of Mandir Marg, Kali Bari, New Delhi are in a very dilapidated condition;

(b) whether it is also a fact that the material for repairing these service lanes is lying unused in the area for long; and

(c) if so, what are the reasons for not repairing the service lanes and what steps are being taken in the matter for early repair?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) and (c) As reported by NDMC the work of surfacing was awarded to an agency but so far, it has not taken up the work in hand. Final notice has been issued to the agency to start work immediately.

**Development of cities in M;P.**

2982. SHRI AJIT P.K. JOGI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the names of cities of Madhya Pradesh which have been developed under 'City Basic Service' during 1990-91 and 1991-92; and

(b) the details of the development work performed city-wise and the amount allocated for the said purpose?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The Urban Basic Services Scheme was revised in 1990 and a new scheme called Urban Basic Services for the Poor (UBSP) was launched in 1990-91. The UBSP scheme is being implemented in the following ten towns which were taken up by the State Government during 1990-91 and 1991-92:

1. Bhopal 2. Bcrasia 3. Jabalpur 4. Kathi 5. Raigarh 6. Kharsia 7. Rajnandgaon 8. Mandasaur 9. Khandwa 10. Burhanpur.

(b) The objective of the Scheme of Urban Basic Services for the poor is to enable the urban poor residing in low income neighbourhoods to have access to basic social services such as non-formal education, health care, nutritional supplementation etc. The cities and slum pockets located therein are selected by the State Governments. The types of activities to be undertaken differ from city to city and are determined by the State Governments and Municipal bodies concerned according to the local needs. Government of India have provided Rs. 167.40 lakhs and Rs. 150.30 lakhs during the years 1990-91 and 1991-92 respectively to the State Government for implementing the scheme.

**Illegal construction in Chittaranjan Park, New Delhi**

2983. SHRI GAYA SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether residents of Chittaranjan Park, New Delhi took out a procession on the 29th November, 1992 against illegal construction in the area and failure of M.C.D. authorities to prevent the same;

(b) if so, the action taken on their demands;

(c) whether Government's attention has been drawn to the news item which appeared in 'Indian Express' of 30th November, 1992 in this regard; and

(d) what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) Municipal Corporation of Delhi has reported that the residents of Chittaranjan Park took out a procession on 29.11.1992 after being allegedly threatened by the builders after demolition action was taken by the MCD. The residents have been representing about unauthorised construction in the area. Action against unauthorised construction is taken immediately by MCD under the provision of the NDMC Act as soon as it is noticed or reported to it.

(c) Yes, Sir.

(d) MCD has supplied to DESU a list of such properties where unauthorised constructions have come up for disconnection of electricity. M.C.D. has also initiated action under the provision of NDMC Act.